

FIR No. 236/20  
PS Anand Parbat  
U/s 356/379/34 IPC

19.09.2020

Ld. PO is also looking after the work of Court of Ld. Link MM  
Ms. Nectu Sharma as Link MM.

This is an application for release of vehicle No. DL-6SBE-6011 Hero Xtreme 160R moved on behalf of applicant Sh. Trinesh Kumar Kaim

Present: Ld. APP for the State  
Applicant in person  
Submissions heard.  
Reply of IO perused.

As per reply, State has no objection in releasing of aforesaid vehicle.  
In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL-6SBE-6011 Hero Xtreme 160R** be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

**Copy of this order be given dasti to applicant.**

**Copy of this order be sent to the SHO concerned for compliance.**

Received copy  


[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/19.09.2020  


**FIR No. 256/2020**  
**PS Anand Parbat**  
**State Vs. Mahender @ Raju**  
**U/s 379/411/34 IPC**

19.09.2020

**Ld. PO is also looking after the work of Court of Ld. Link MM Ms. Nectu Sharma as Link MM.**

**This is an application for bail moved on behalf of accused / applicant Mahender @ Raju.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. Counsel Sh. H.R. Jha for applicant / accused Mahender @ Raju.

On LDOH Court had directed the IO to file previous involvement report of accused. However, previous involvement report is not filed.

Submissions heard.

Considering the fact that investigation in this case has been completed and accused is not required for investigation purpose, Court is of view that no purpose would be served by keeping accused in JC. Therefore, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.10,000/- alongwith one surety in like amount.

Application stands disposed off.

**Copy of order be given dasti to Ld. Counsel for applicant.**

[RAKESH KUMAR, II]  
MM-05(West)/THC/Delhi/19.09.2020

**FIR No. 03/2020**  
**PS Janak Puri Metro**  
**State Vs. Aamir Ali Shawan @ Ashu**  
**U/s 379/411 IPC**

19.09.2020

**Ld. PO is also looking after the work of Court of Ld. Link MM Ms. Nettu Sharma as Link MM.**

**This is an application for surrender-cum-bail on behalf of applicant Amir Ali Shawan @ Ashu.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Applicant Amir Ali Shawan @ Ashu in person alongwith  
Ld. Counsel Sh. Shailender Kumar.

Submissions heard.

In the view of the Court, applicant is at liberty to surrender before the IO as there is no material before the Court to appreciate allegations against the accused. In absence of case diary as well as any material regarding allegation regarding which accused wants to surrender is not available before the Court. Therefore, in the interest of justice, Court is of the view that accused should surrender before the IO. Investigating agency is at best position to appreciate the allegation at this primary stage. **Therefore, application for surrender stands dismissed.**

**Copy of the order be given dasti.**

[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/19.09.2020

*Copy Recd  
Shailender K  
Advocate*

**FIR No. 251/2020**  
**PS Anand Parbat**  
**State Vs. Ritik**  
**U/s 392/394/411/34 IPC**

19.09.2020

**Ld. PO is also looking after the work of Court of Ld. Link MM Ms. Nectu Sharma as Link MM.**

**This is an application for bail moved on behalf of accused Ritik.**

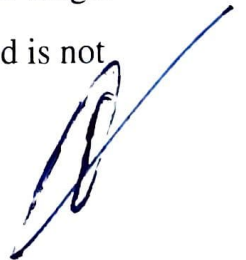
Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. Counsel Sh. Shankar Dutt for applicant / accused.  
IO in person

Reply of bail application filed. IO submitted that investigation of the case is at initial stage as mobile of complainant Amit has not been recovered. On this aspect, Court inquired from the IO what steps you have taken for recovery of mobile from accused. IO responded that he has asked for the mobile bill from the complainant Amit but he had not provided the same. IO further submitted that complainant had responded him that he would search for bill. IO further submitted that he is waiting for the result of the MLC.

Submissions heard.

Ld. APP for the State has also opposed the bail application.

In the view of the Court, prima facie there is no material which could show that offence u/s 394 IPC is made out at this stage. Moreover, investigation in this case has been completed as accused is not



required for interrogation. Admittedly, IO submitted that complainant did not furnish detail of mobile.

In the case in hand, interrogation is not required qua the accused. Liberty is a cherished principle and fundamental right and in the view of the Court, liberty cannot be curtailed on whimsical ground without any reasonable fact. Coming to case in hand and particularly reply of IO, Court is unable to appreciate ground of objection mentioned by IO as no reasonable fact has been mentioned by IO which could show that any interrogation or investigation remained to be done against accused. In the view of the Court, liberty of accused cannot be curtailed just on formal objections of Investigating Officer or State. As investigation qua accused has been completed, therefore, no purpose would be served by keeping accused in JC. Therefore, accused is admitted to bail subject to furnishing of Bail Bonds in sum of Rs.15,000/- alongwith one surety in like amount.

**Copy of order be given dasti.**

  
[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/19.09.2020

**FIR No. 258/20**  
**PS Anand Parbat**  
**State Vs. Mukesh Kumar**  
**U/s 382/511 IPC & 25 Arms Act**

19.09.2020

**Ld. PO is also looking after the work of Court of Ld. Link MM Ms. Nectu Sharma as Link MM.**

**This is an application for bail moved on behalf of accused Mukesh Kumar.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Yash Wahi for accused / applicant.

It is submitted by Ld. Counsel that he wishes to withdraw the present application. Separate statement of Ld. Counsel recorded in this regard on the application itself. **In view of statement, present application stands dismissed as withdrawn.**

[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/19.09.2020



**FIR No. 258/20**  
**PS Anand Parbat**  
**State Vs. Bharat Bhushan**  
**U/s 382/511 IPC & 25 Arms Act**

19.09.2020

**Ld. PO is also looking after the work of Court of Ld. Link MM Ms. Nectu Sharma as Link MM.**

**This is an application for bail moved on behalf of accused Bharat Bhushan.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. Counsel Sh. Yash Wahi for accused / applicant.

It is submitted by Ld. Counsel that he wishes to withdraw the present application. Separate statement of Ld. Counsel recorded in this regard on the application itself. **In view of statement, present application stands dismissed as withdrawn.**

[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/19.09.2020

**e-FIR No. 000112/2020  
PS Anand Parbat  
State Vs. Kartik @ Khopdi  
U/s 356/379/411/34 IPC**

19.09.2020

**Ld. PO is also looking after the work of Court of Ld. Link MM Ms. Neetu Sharma as Link MM.**

**This is an application for bail moved on behalf of accused / applicant Kartik @ Khopdi.**

Present: Sh. Arvind Dahiya, Ld. APP for the State  
Ld. Counsel Sh. Anil Kumar for applicant Kartik @ Khopdi  
joined through VC.

IO in person

Ld. Counsel for accused submitted that accused is in JC 09.07.2020 and recovery has been effected. He further submitted that no purpose would be served by keeping accused in JC.

IO submitted that accused is involved in 03 other cases also.

Submissions heard.

Keeping in view gravity of offence, seriousness of allegations and previous involvement of accused, Court is not inclined to grant bail to accused. Therefore, bail application stands dismissed.

**Copy of this order be sent to Ld. Counsel through electronic mode.**

[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/19.09.2020





**FIR No. 0227/2020**  
**PS Anand Parbat**  
**State Vs. Chetan @ Chintu**  
**U/s 380/34 IPC**

19.09.2020

**Ld. PO is also looking after the work of Court of Ld. Link MM Ms. Nectu Sharma as Link MM.**

**This is an application for releasing Jamatalashi articles moved on behalf of applicant / accused Chetan @ Chintu.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Applicant in person

IO is absent

IO is directed to file previous involvement report against accused for 08.10.2020. IO is directed to file report regarding status of ownership of scooty No. DL4SBX-5711 as well as mobile phone Vivo recovered from accused for 08.10.2020.

[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/19.09.2020